

ITEM NO.13+42

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s). 8197/2025

[Arising out of impugned final judgment and order dated 17-04-2014
in C.A. No. 9048/2012 passed by the Supreme Court of India]

PARSHAVANATH CHARITABLE TRUST & ORS.

Petitioner(s)

VERSUS

ALL INDIA COUNCIL FOR TECH.EDU & ORS.

Respondent(s)

(IA No. 40831/2025 - APPLICATION FOR PERMISSION, IA No. 40833/2025
- APPROPRIATE ORDERS/DIRECTIONS, IA No. 40832/2025 -
INTERVENTION/IMPLEADMENT)

WITH

Diary No(s). 8214/2025 (IX)

Diary No(s). 5687/2025 (IX)

Diary No(s). 8075/2025

(IA No. 40457/2025 - APPLICATION FOR PERMISSION, IA No. 40463/2025
- APPROPRIATE ORDERS/DIRECTIONS, IA No. 40459/2025 -
INTERVENTION/IMPLEADMENT)

WITH

Diary No(s). 7136/2025 (IX)

(IA No. 37039/2025 - APPLICATION FOR PERMISSION, IA No. 37041/2025
- APPROPRIATE ORDERS/DIRECTIONS, IA No. 37040/2025 -
INTERVENTION/IMPLEADMENT)

Diary No(s). 8176/2025 (IX)

(IA No. 40182/2025 - APPLICATION FOR PERMISSION, IA No. 40189/2025
- APPROPRIATE ORDERS/DIRECTIONS, IA No. 40184/2025 -
INTERVENTION/IMPLEADMENT)

Date : 04-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

**Mr. Brijiendra Singh, Adv.
Mr. Shishir Kumar Saxena, Adv.
Mr. Jagdamba Prasad Singh, Adv.
Mr. Sunny Kapoor, Adv.
Mr. R.K. Singh, Adv.
Mr. Praveen Swarup, AOR**

**Ms. Binisa Mohanty, AOR
Mr. Divyank Rana, Adv.**

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Issue notice.**
- 2. Dasti, in addition, is permitted.**
- 3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent(s).**
- 4. To be heard alongwith Diary No. 59804 of 2024, which is slated to be listed on 01.04.2025.**

**(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS**

**(ANJU KAPOOR)
COURT MASTER (NSH)**